

AMANDEEP SINGH @ DEEPA VS STATE OF PUNJAB

Present: Mr. Ashok Giri, Advocate for the petitioner.

It has been noted in the vernacular of the FIR that an expression 'Sardar' has been used. In CRM-M-50330-2021, the orders passed by the Director General of Police, Punjab dated 7.3.2022 Chandigarh had already been submitted before this Court that henceforth the religion of person will not be used in the FIR. Still the same has been done. The relevant paragraph is reproduced hereinunder:-

“In furtherance to the above Circular, it is hereby directed that henceforth, the religion or caste of the accused, victim or witnesses shall not be mentioned in the FIR or other official documents prepared during the course of investigation, except where the same is absolutely necessary e.g. in cases related to Section 153-A, Section 295-A of IPC, etc.”.

It is, therefore, directed that the DGP, Punjab shall file his own affidavit in the present case as to what steps have been taken to implement the aforesaid orders already issued by the DGP.

The Senior Superintendent of Police, Jalandhar shall remain present in the Court at 10.00 a.m.

The learned counsel for the petitioner has submitted that inadvertently there is a mistake in the translation of the copy of FIR and has prayed for some time to place on record the corrected translation.

Adjourned to 20.9.2022.

September 16, 2022
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(JASGURPREET SINGH PURI)
JUDGE